



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

G. O. (Rt.) No. 611/2020/LBR.

Thiruvananthapuram, 11th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Rajadhani Hotel, East Fort, Thiruvananthapuram (2) The Manager, Rajadhani Hotel, , Thiruvananthapuram and the workman of the above referred establishment Sri Muhammed Salim, T.C. 43/876 (1), Manakkad P. O., Paruthikkuzhi, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Muhammed Salim, Driver cum Security of Rajadhani Hotel, East Fort, Thiruvananthapuram, by the management of Rajadhani Hotel, East Fort, Thiruvananthapuram is justifiable or not? If not what reliefs he is entitled to get?”

(2)

G. O. (Rt.) No. 624/2020/LBR.

Thiruvananthapuram, 15th June 2020.

Sub:—Labour and Skills Department—Judgment of Hon'ble High Court dated 27-1-2020 in WP(C) No. 1587/2020—Industrial Dispute between the Management of Paravoor Ezhava Samajam and Smt. A. S. Deepthi—Referred for adjudication—Amendment—Orders Issued.

- Read:*—(1) GO(Rt.)No.1615/2017/LBR. dated 12-12-2017.
 (2) Judgment of Hon'ble High Court dated 27-1-2020 in WP(C) No. 1587/2020.
 (3) Letter No. IR (2) 5394/2019 dated 19-3-2020 from the Labour Commissioner.

As per judgment dated 27-1-2020 in WP(C) No. 1587/2020, the Hon'ble High Court of Kerala directed to consider the representation of Smt. A. S. Deepthi to amend the terms of reference of in the Government Order read above. As per letter read as 3rd paper above the Labour Commissioner has furnished a report in compliance of the judgment.

“In these circumstances, Government are pleased to order that the terms of reference mentioned in the annexure to the Government Order read as 1st paper above is amended to be read as “Whether the dismissal from Service of Smt. A. S. Deepthi by the management of Paravoor Ezhava Samajam, North Paravoor is justifiable or not? If not what are the reliefs she is entitled to get ?”.

Government Order read as 3rd paper above stands amended with the above effect. Accordingly, judgment dated 27-1-2020 in WP(C) No. 1587/2020, of the Hon'ble High Court is complied with.

(3)

G. O. (Rt.) No. 633/2020/LBR.

Thiruvananthapuram, 16th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Hotel Regency, Manjalikkulam Cross Road, Thampanoor, Thiruvananthapuram-01 and the worker of the above referred establishment Smt. Salini. V, Kulathinkara House, Thevikkonam Line, Perukavu P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Salini, V., Dish washer of Hotel Regency, Manjalikkulam Cross Road, Thampanoor, Thiruvananthapuram by the Management of Hotel Regency, Manjalikkulam Cross Road, Thampanoor, Thiruvananthapuram is justifiable? If not, what reliefs she is entitled to get?”

(4)

G. O. (Rt.) No. 634/2020/LBR.

Thiruvananthapuram, 16th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Mathew Mappila, Proprietor, Hotel Thilak, M.C. Road, Thiruvalla-689 101 and the workman of the above referred establishment Smt. Suja Kuttappan, Edayadithundiyl Veedu, Kizhakken Muthoor, Kuttappuzha P. O., Thiruvalla in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to the worker Smt. Suja Kuttappan, Edayadithundiyl House, Kizhakken Muthoor, Kuttappuzha P. O., Thiruvalla by the employer, Sri Mathew Mappila, Proprietor Hotel Thilak, M.C. Road, Thiruvalla is justifiable or not? If not, what relief she is entitled to?”

(5)

G. O. (Rt.) No. 635/2020/LBR.

Thiruvananthapuram, 16th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The President, Peruvanthanam Service Co-operative Bank Ltd. No. K.186, Peruvanthanam P.O., Idukki District-685 532
 (2) Secretary, Peruvanthanam Service Co-operative Bank Ltd.

No. K.186, Peruvanthanam P.O., Idukki District-685 532 and the worker of the above referred establishment, Smt. Ushas Mary Thomas, Pallikkunnel Veedu, Chuzhuppu, Peruvanthanam P.O., Idukki Dist. 685 532 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of Smt. Ushas Mary Thomas, Senior Clerk by the management of Peruvanthanam Service Co-operative Bank Ltd. No. K. 186, Peruvanthanam P. O., Idukki District is justifiable or not? If not, what relief she is entitled to get?”

By order of the Governor,

SHIBU, R.,
Under Secretary.